

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 1399 of 2017(O & M)

ICICI LOMBARD General Ins. Co. Ltd. Appellants

V/s

Parkash Kaur and others

..... Respondents

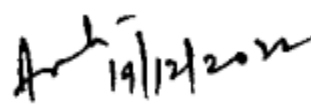
Notice to:

Respondents:

- 3. Surjit Singh son of not known C/o Pali Bedi Enterprises, shop No. 8, Gurdwara Nirmal Akal Bunga Sahib, Near GR Road, Transport Nagar, Ludhiana (Driver of Truck No. PB-10-BK-2209).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **01.11.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 19th day of December, 2022.


19/12/2022
Superintendent (Judl.),
For Registrar (Judicial)


19/12/2022